

1373. SHRI SUNDER SINGH BHANDARI: Will the Minister of COMMERCE be pleased to state whether Government propose to lay a White Paper on anti-dumping duties on the Table of the House?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE (SHRI P. CHINDAMBARAM): Anti-dumping investigations in India are governed by the provisions of Section 9, 9A & 9B of the Customs Tariff Act, 1975 and the Customs Tariff (Identification, Assessment and Collection of Anti-Dumping Duty on Dumped Articles for Determination of Injury) Rules, 1995.

An officer of the Ministry of Commerce acts as the Designated Authority and deals with the cases in quasi-judicial capacity as per the rules prescribed in this regard. There is, however, no proposal to lay a White Paper on anti-dumping duties on the Table of the House.

Availability of coal due to transfer of site

1374. SHRI RAM RATAN RAM:
DR. SHRIKANT
RAMCHANDRA JICHKAR:

Will the Minister of COAL be pleased to state:

(a) whether it is possible to foresee the availability of coal before agreeing to linkages in order to avoid subsequent transfer to other fields; and

(b) what is the policy of Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI AJIT KUMAR PANJA): (a) and (b) The long-term coal linkages for thermal power stations are decided by the Standing Linkage Committee (Long-term) functioning in the Ministry of Coal, comprising of representatives of Ministry of Coal, Ministry of Power, Ministry of Railways, Planning Commission, Central Electricity Authority, CIL, SCCL and CMPDI etc. All efforts are made to

establish/rationalise long-term coal linkages from feasible/logical sources considering factors like time frame of supply, coal development programmes, transportation logistics etc.

By products of Sugar Industry

1375. SHRI DIGVIJAY SINGH: Will the Minister of FOOD be pleased to state:

(a) whether Government are contemplating to encourage research on various uses of the by products of sugar industry;

(b) if so, whether any research has been carried out in this regard;

(c) if so, the details thereof and the action taken by Government thereon; and

(d) the other products for which sugarcane could be used as per research?

THE MINISTER OF FOOD (SHRI AJIT SINGH): (a) The Central Government does not have any specific scheme for encouraging research on various uses of the by products. It is for the individual sugar factory/Institution to undertake such projects on their viability basis.

(b) to (d) The National sugar Institute, Kanpur has carried out the following research work in respect of the by products of the sugar industry:—

(i) Manufacturing and refining of sugarcane wax from sulphitation press mud;

(ii) Compressed bakers yeast from molasses;

(iii) Animal feed from bagasse;

(iv) Oxalic Acid from Molasses.

In addition to the above, the following are also being produced:

(i) Paper and Particle board from bagasse;

(ii) Co-generation of surplus power.

The other by products for which sugarcane could be used as per the